

110

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No. 593/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th November 2017, 10.30 A.M

Name of the Company	State Bank of India.-Vs- Coastal Projects Ltd.		
Under Section	7 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1.	Ms. SARADA HARIHARAN ADVOCATE	CORPORATE DEBTOR	<i>R. Sarada</i> 20/11/17
2.	RAJAT KUMAR, ADV.	CORPORATE DEBTOR	<i>R. Kumar</i> 20/11/17
3.	BISHWAJIT DUBEY, ADV (FOR CYRIL AMARCHAND MANGALDAS)	FOR SBI-Applicant	<i>B. Dube</i> 20/11/2017
4.	SOUVIK MAZUMDAR - ROR- SBI Applicant		
5.	AIW ARIF ALI	11	11

ORDER

Ld. Counsel for the financial creditor and the corporate debtor are present.

Financial creditor has filed this petition u/s. 7 of the Insolvency and Bankruptcy Code, 2016 for initiations of

insolvency resolution process. On perusal of the records it appears that petitioner has filed this petition on the basis of authorisation, which is **annexure "3"** to the petition, that bank has given to Mr. B Suresh Kumar to sign and execute and file petition against Coastal Projects Ltd. As per judgement of three Members Bench in ICICI Bank -versus- Pallogix Infrastructure Pvt. Ltd. it has been decided that any initiation of corporate insolvency process there should be specific authorisation. Bank has not filed that document. Bank is directed to file that document within 7 days from today.

List on 11/12/2017 for admission.

8d

(Jinan K.R.)
Member (J)

8d

(V.P.Singh)
Member (J)